[श्री हरीश कुमार गंगवार]

व सीमेंट के निजो क्षेत्र के उप्पादकों को करा रही है। इस प्रकार उन्होंने अरबों रुपया कमा लिया है। इस मुनाफ खोरी को दूर करने के लिए सरकार को सिमेंट का दाम कम करना चाहिए।

(vii) Need for modernisation of RBHM Jute Mills, Katihar

प्रो० अजितकुमार मेहता (समस्तीपुर) : सभापति महोदय, लगभग तीन करोड़ की आबादी उत्तरी बिहार की होने के बावजूद भी मात्र एक आइ० वी० एच० एम० जूट मिल्स कटिहार राष्ट्रीयकृत उद्योग है जिसका राष्ट्रीयकरण 20 दिसम्बर, 1980 ई० को पश्चिम बंगाल के पांच जूट उद्योगों के साथ हुआ है। पश्चिम बंगाल के पांचों राष्ट्रीयकृत जूट उद्योगों के आधुनिकीकरण के लिए एक बड़ी राशि स्वीकृत कर एवं अग्रिम देकर आधुनिकीकरण की दिशा में पहले की गयी है। परन्तु आर० वी० एच० एम० जूट मिल्स कटिहार की मशीन अत्यन्त पुरानी होने के बावजूद जिसमें 4000 मजदूर कार्यरत हैं आधुनिकीकरण के लिए एक पाई नहीं दी गई है। ये छः जूट उद्योग (पांच पश्चिम बंगाल एवं एक बिहार का) नेशनल जूट मेन्यूफेक्चर्स कारपोरेशन ने अपने प्रतिवेदन द्वारा की है। आर० वी० एच० एम० जूट मिल्स कटिहार की मशीन बहुत ही पुरानी और कोयले से चलती है। जब तक इसका आधुनिकीकरण नहीं होगा तब तक इसकी स्थिति में सुधार नहीं होगा। अतः इस पिछड़े औद्योगिक उत्तरी बिहार के आर० वी० एच० एम० के आधुनिकीकरण के लिए आवेदन है।

(viii) Need to withhold President's to asseut to the Criminal Procedure Code (Bihar Amendment) Bill, 1982

SHRI BHOGENDRA JHA (Madhubani) : The present Code of Criminal Procedure was adopted by both Houses of Parliament in 1973 in accordance with the Report of the Joint Select Committee of both Houses of Parliament on the basis of the recomendations of the Law Commission. This Code governs the Procedure for Criminal cases for the whole country.

Some of the basic postulates of this Code are separation of Judiciary from the Executive, avoidance of harassment and imprisonment of innocent persons to the extent possible.

But the Government of Bihar has has adopted a Code of Criminal Procedure (Bihar Amendment) Bill, 1982, which frontally contradicts some of these basic postulates. The maximum period of refusal of bail in cases where police does not submit chargesheet is sought to be doubled from 90 days to 180 days which the Janata Party Government had increased from 60 days to 90 days. Much more fundamental departure is made in taking away the right of trial of cases punishable upto six months and/or fine of Rs. 1000/-under the I.P.C. from the Judiciary and handing over the same to the Executive. In special Laws, apart from the Indian Penal Code, all cases punishable upto 3 years rigorous imprisonment are sought to be handed over to the Executive violating the fundamental Constitutional obligation of separation of Judicial and Executive powers by concentrating the powers of presecution and judgment in the same hands. The power given under section 110 of the Cr.P.C. for proceeding agninst economic offences like adulteration smuggling, hoarding, withholding of Provident Fund, untouchability etc. has to the best of my knowledge, never been utilised by the Executive in the Bihar uptonow.